- (b) if so, the strategy of Government for its solution; and
- (c) if not, the number of days Government takes to provide the amount of compensation to the family members of the martyrs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The State Governments have their own compensation policy for the families of civilians and the State Police personnel killed in Left Wing Extremism (LWE) violence. However, under the Security Related Expenditure (SRE) Scheme, the Central Government reimburses to the State Governments the *ex-gratia* payment of upto ₹1 lakh to the family of civilian killed and ₹3 lakh to the family of security personnel killed in LWE violence. Besides, the Government of India is administering a Scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorist/ Communal/ Naxal Violence" under which the payment of assistance to the victims/ next of kin of victims are paid by the District Magistrate/ Deputy Commissioner concerned and thereafter the State Government submits the proposal to the Ministry of Home Affairs for reimbursement.

In the cases of death of the Central Armed Police Forces (CAPFs) personnel, papers for *ex-gratia* compensation are submitted to the Ministry of Home Affairs within a period of 5 months from the date of date of the CAPF personnel and there is an internal time schedule for processing cases at each level in the organization.

Missing children in Andhra Pradesh

1160. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that more than one lakh children go missing in the country every year;
- (b) whether it is also a fact that Andhra Pradesh is one of the affected States with regard to missing children;
 - (c) whether Ministry maintains any data on missing children;
- (d) if so, the State-wise and year-wise details thereof since 2010 and the current year; and
- (e) what special efforts Ministry is planning so as to reduce the number of missing children to acceptable level, particularly in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI HARIBHAI PARTHIBHAI CHAUDHARY) (a) to (d) As per data provided by the National Crime Records Bureau (NCRB), the State/UT-wise details of number of missing children, traced, untraced from 2010-2013 and 2014 (provisional) are given in the Statement (See below). The data of missing children regarding Andhra Pradesh is also provided in the Statement (See below).

(e) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, including cases pertaining to missing children lies with the State Governments/Union Territory Administrations. However, the Government of India is deeply concerned on the issue of missing children; and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

The Ministry of Women and Child Development in consultation with the Ministry of Home Affairs has initiated a web portal named 'Track Child' in the country which is aimed at maintaining real time data of all missing children containing extensive identification details to facilitate matching of missing and recovered children.

In pursuance to the Hon'ble Supreme Court's order with respect to W.P. (Civil) no. 75 of 2012, Bachpan Bachao Andolan vs. UoI, the Ministry of Home Affairs has circulated an advisory to file mandatory FIR in case of missing children dated 25th June, 2013.

Apart from the above, the Ministry of Home Affairs has taken several other steps to trace missing children and curb the menace of human trafficking;

- Issued a detailed advisory on missing children and steps to be taken for tracing
 the children on 31st January, 2012. It includes various directions to States / UTs
 like computerization of records, involvement of NGOs and other organizations,
 community awareness programmes etc.
- A comprehensive pro-forma has been circulated to all the States/UTs to facilitate better data collection on missing and found children.
- The Ministry of Home Affairs has established a total number of 225 Anti-Human Trafficking Units (AHTUs) in various districts of the country.
- The Ministry of Home Affairs has also launched a portal on anti-human trafficking.

Statement/UT-wise number of missing children, traced/untraced from 2010-2013 and 2014 (Provisional)

Sl.	States/UTs	Gender	2010		20	011	2012		2013		2014 (Provisional)	
No.			Traced	Untraced	Traced	Untraced	Traced	Untraced	Traced	Untraced	Traced	Untraced
1	2	3	4	5	6	7	9	10	11	12	13	14
1.	A and N Islands	Male	14	1	16	3	5	7	7	7	10	0
		Female	16	0	42	6	7	8	16	7	11	0
2.	Andhra Pradesh	Male	1233	268	1398	686	888	881	1079	1204	664	653
		Female	1833	366	2398	1017	1580	1499	1840	2029	1054	1167
3.	Ammonhal Dradoch	Male	13	13	16	7	10	22	NIL	12	NIL	5
Э.	Arunachal Pradesh	Female	29	5	31	10	18	46	NIL	12	1	22
4.	Assam	Male	218	185	450	385	330	442	275	343	137	204
4		Female	364	228	879	576	648	789	413	588	333	337
5	Bihar	Male	0	0	237	267	160	673	NR	NR	NR	NR
5.		Female	0	0	267	118	150	483	NR	NR	NR	NR
~	Chandigarh	Male	37	33	90	14	30	32	3	43	7	28
6.		Female	49	40	74	33	35	59	11	79	25	51
7	Chhattisgarh	Male	1183	284	871	377	988	237	446	456	248	259
7.		Female	2382	959	1654	1003	1840	787	836	1169	314	438
0	D and N Haveli	Male	6	3	2	NIL	4	NIL	1	3	2	3
8.		Female	5	3	3	2	2	NIL	2	1	1	3
٥	D 1 Di	Male	8	1	3	1	4	1	1	3	7	0
9.	Daman and Diu	Female	8	3	3	1	4	NIL	1	NIL	2	3

1	2	3	4	5	6	7	9	10	11	12	13	14	182
10.	Delhi	Male	2047	587	2427	516	1228	1128	1908	1378	1388	936	
10.	Denn	Female	1890	567	2396	715	1315	1246	2031	1864	1414	1480	tten
11.	Goa	Male	0	0	88	20	90	18	50	18	17	7	Ans
11.	Goa	Female	0	0	115	25	131	30	62	29	21	16	Written Answers
12.	Gujarat	Male	913	132	637	437	1242	133	581	392	268	191	to
12.	. Ощага	Female	1362	461	1082	1161	2108	315	790	1038	367	404	
13.	3. Haryana	Male	435	320	451	247	402	320	330	216	200	234	
13.	riaiyana	Female	264	240	305	188	269	220	302	170	171	258	\overline{x}
14.	4. Himachal Pradesh	Male	140	33	172	20	114	64	79	52	40	21	[RАЈҮА SAВНА]
14.	rimachar Pradesh	Female	103	44	221	24	98	98	61	64	30	32	AS
15.	Jammu and Kashmir	Male	0	0	155	43	110	129	118	84	42	21	ABI
13.	Janimu and Kasimin	Female	0	0	185	58	87	135	119	110	45	59	[A
16.	Jharkhand	Male	0	0	NR	NR	171	127	NR	NR	NR	NR	
10.	marknand	Female	0	0	NR	NR	320	355	NR	NR	NR	NR	
17.	Karnataka	Male	1948	331	968	656	194	279	710	1155	254	513	
1 /.	Каппатака	Female	2286	280	1388	826	233	384	717	1260	285	558	Un
18.	IZ anala	Male	346	65	310	118	239	152	407	171	352	78	Unstarred
18.	Kerala	Female	549	77	671	184	467	310	687	316	776	138	red
10	Lalzaha derra an	Male	0	0	NIL	Que:							
19.	Lakshadweep	Female	0	0	NIL	NIL	NIL	NIL	NIL	NIL	1	NIL	Questions

		44.4	2001	2.52	2214	1055	NID) ID	1000	5111	2.50	100	3
20.	Madhya Pradesh	Male	3901	353	3314	1055	NR	NR	1932	2144	358	499	7 1111
		Female	5788	678	5212	2553	NR	NR	2828	4144	395	803	WITHER ARBWERS W
21.	Maharashtra	Male	5239	1334	4702	1230	4665	1631	3776	2098	2172	1285	100
		Female	6461	1789	6312	1889	6676	2471	5637	3823	3491	2610	3
22.	Manipur	Male	11	16	21	16	44	19	22	8	24	8	(
	Manipur	Female	4	11	29	6	54	16	15	1	14	4	
22	Markeless	Male	0	0	60	8	31	7	NR	NR	NR	NR	
23.	Meghalaya	Female	0	0	94	11	30	19	NR	NR	NR	NR	
0.4	The Contract of the Contract o	Male	0	0	6	NIL	1	NIL	NIL	NIL	NIL	NIL	r
24.	Mizoram	Female	0	0	3	NIL	10	2	1	NIL	3	1	
22 (22)	Nagaland	Male	91	105	23	61	18	60	20	57	18	52	
25.		Female	117	124	40	65	42	50	25	75	28	57	
	Orissa	Male	441	348	122	521	299	777	229	482	82	117	ı
26.		Female	736	996	265	1268	499	2408	419	1524	177	344	
		Male	28	1	16	5	12	8	19	1.	12	4	
27.	Puducherry	Female	43	0	50	3	22	8	27	2	28	7	
		Male	2	168	198	229	118	289	392	1608	42	296	
28.	Punjab	Female	8	104	104	144	60	269	172	910	18	124	
		Male	1268	273	1306	329	1150	273	650	483	366	308	
29.	Rajasthan	Female	1574	377	2085	454	2140	330	898	817	493	463	

1	2	3	4	5	6	7	9	10	11	12	13	14
30.	Sikkim	Male	79	66	19	5	96	50	9	39	7	28
30.		Female	115	82	30	23	70	62	32	44	2	41
31.	Tamil Nadu	Male	808	186	676	285	578	517	630	460	457	296
21.		Female	1254	256	1305	562	1442	675	1349	832	1024	541
32.	Telangana	Male	04	-	<u>s</u> =0	2	02	121	(2)	<u>=</u>	211	184
32.		Female	>=	-	4 0	-	12	(-)	=	-	464	567
33.	Tripura	Male	79	2	47	102	37	107	12	124	239	342
55.		Female	218	0	91	283	68	355	23	327	138	129
34.	Uttar Pradesh	Male	0	0	1615	753	1410	907	NR	NR	557	600
24.		Female	0	0	871	590	895	645	NR	NR	557	597
35.	Uttarakhand	Male	269	73	236	98	190	238	155	85	63	96
55.		Female	164	48	193	87	113	189	45	77	59	90
36.	West Bengal	Male	1931	3085	2523	3302	570	746	NR	NR	NR	NR
50.		Female	3587	7232	4704	8725	1281	2359	NR	NR	NR	NR
	Total (Male)		22688	8266	23175	11796	15428	10274	228289	236265	15512	8244
	Total (Female)		31209	14970	33073	22610	22714	16622	227453	235096	23086	11742
	Grand Total		53897	23236	56248	34406	38142	26896	455742	471361	38598	19986

184 Written Answers to

[RAJYA SABHA]

Unstarred Questions